Censors. In addition, Government have suspended public exhibition of the films Jadu Tona (Hindi) and The Exorcist (English) pending further enquiry.

(e) Does not arise.

Indian nuclear scientists and engineers seeking job opportunities outside India

1751. SHRI M. KADERSHAH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Indian Nuclear scientists and engineers are disillusioned by the Government's nuclear policy and are looking forward for job opportunities outside India;

(b) whether it is also a fact that the work in many of the atomic units has been suspended; and

Server a construction

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(c) if so, what remedial steps Government propose to take in this regard?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) No, Sir.

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(c) Does not arise.

Issue of composite National Permits for heavy vehicles

1752. SHRI M. KADERSHAH: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) what are the norms followed in giving composite national permits for heavy vehicles; and

(b) what is the number of such permits issued so far State-wise?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF 3HIPPING AND TRANSPORT (SHRI CHAND RAM): (a) The National Permits are issued by the State/ Regional Transport Authorities keeping in view the matters specified in section 55 and section 63 of the Motor Vehicles Act, 1939 and also the following matters, namely:—

(i) the contribution of the applicants to movement of goods between the States in the interest of the public;

(ii) the experience of the applicants in the movement of goods on the basis of Regional, State and inter-State region permits;

(iii) in the case of grant of national permits to those holding inter-State permits, whether they have surrendered the required number of the latter permits so as to fall within the limits laid down in sub-section (13) of Section 63.

The Act also provides for preference to $applicant_s$ who are ex-army personnel or who have valid licences for driving transport vehicles over others, as far as practicable, in the grant of these permits.

To avoid concentration of permits in the hands of big operators, the law also provide that no national permit will be issued to an individual owner, if he holds already 3 or more valid national or inter-State permits. The ceiling in the case of a company is seven.

(b) The number of national permits offered/issued by the State Governments and Union Territory Administrations according to information available in the Ministry, i_s given in the enclosed statement. 123

[RAJYA SABHA]

Statement

Number of National Permits issued by the State Governments upto 30-11-78 as available in the Ministry.

Nan	ae of State/Uni	ion 4	Adnın.		Number of permits offered/ issued by the States
1.	Andhra Prade	sh			436
2.	Assam				402
3.	Bihar				450
4.	Gujarat			•	411
5۰	Haryana				350
6.	Himachal Pra	desh	L		285
7.	Jammu & Ka	ishm	ir		300
8.	K arnat a ka	•			393
9.	Kerala				392
10.	Madhya Prad	esh			400
11.	Maharashtra				429
12.	Manipur				50
13.	Meghalaya				50
14.	Nagaland				50
15.	Orissa				400
16.	Punjab				400
17.	Rajasthan				400
¥8.	Sikkim				Motor Vehicles Act has not yet been extended.
¥9.	Tamil Nadu				395
20.	Tripura				50
aı.	Uttar Pradesh				250
22.	West Bengal				449
23.	A. & N. Islan	nds			•
24.	Arunachal Pra	adesi	1		1
25.	Chandigarh				50
26	D. &. N. Ha	veli		-	8
27.	Delhi				225
28.	Goa, Daman	& D	Diu		104
29.	Lakshadweep			•	•
30.	Mizoram				Nil
g1.	Pondicherry	•	•	•	4 3

*No permits have been allotted to these areas.

Pension to the dependents of the . detenus under the DIR and MISA

1753. SHRI M. KADERSHAH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to give any pension to the dependents of those who were held under the DIR and MISA during the emergency and died either in jail or within three months of their release from jail;

(b) if so, what is the number of such deceased persons, State-wise; and

(c) what is the amount of pension to be given to each dependent and by when the scheme will come into force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) Yes, Sir. Two schemes for grant of monthly pension to dependents of MISA and DISIR detenus during the emergency who died during detention or within three months of their release are already under implementation with effect from 1-5-1977 and 4-6-1978 respectively.

(b) A statement giving the information is laid on the Table of the House.

(c) The amount of monthly pension varies from Rs. 200 to Rs. 300 depending on the number of dependents entitled to it. The scheme is already in force.